

**LIR No. 7228-16**  
**Kamlesh Prasad Vs. Chordia Techno Consultants**  
20.07.2020

Present:- None.

Matter has been **taken up again today** through video conferencing hosted by Sh. Nitin Kaushik, Reader of this Court in terms of orders of Hon'ble High Court hearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

The matter was proceeding at the stage of final arguments.

Let **fresh notice** be issued (through email or WhatsApp only) to Ld. Counsel(s) for the parties with following directions :

- i. To send their written submissions in synopsis form, as brief as possible;
- ii. To give their consent that they are agreeable for final disposal of the case through their written submissions;
- iii. Whether they want to address oral arguments through video conferencing as well in addition; and
- iv. In the eventuality that Ld. Counsel(s), or anyone of them, are not inclined for video conference arguments and they are not willing for disposal of the case even on written submissions, the case shall stand adjourned with the other en block cases to be taken up for physical court hearing as and when the Courts resume their normal functioning.

List the matter awaiting the consent on **27.07.2020**.

A copy of this order be sent alongwith the notices to the Ld. Counsel for the parties. A copy of this order be also sent to the Computer Branch for uploading on the official website.

(Vinay Singhal)  
Addl. District & Sessions Judge,  
POLC-V, RADC, New Delhi.  
20.07.2020



LIR No. 1630-17  
Golam Haq Vs. M/s Uber Technologies India Pvt. Ltd.  
20.07.2020

Present:- None.

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